

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3731-JK (LD) of 2022

DATED:- 14 - 06 - 2022

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 14 - 06 - 2022

No:- LAW-OIC/176-178/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khurshheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.3731-JK(LD) of 2022 dated 14.06.2022

S.No	Title of the case	OIC
1	CRM(M) No. 155/2022, CRIM No. 493/2022-titled Nazir Ahmad Ganaie and Ors. Vs Union Territory of J&K and Ors.	Mr. Shakeeb Arsalan, Under Secretary to Government, General Administration Department.
2	O.A No. 482/2022-titled Nazir Ahmad Wani Vs Union Territory of J&K and Others.	Mr. Girdhari Lal, Deputy Secretary to the Government, General Administration Department
3	O.A No. 483/2022-titled Liyaqat Ali Kakroo Vs Union Territory of J&K and Ors.	

2/14/6